

Annexure-3

Name of the Corporate Debtor: Abhijeet Infrastructure Ltd

Date of commencement of CIRP: 05.02.2025

List of creditors as on: 09.04.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	State Bank of India (incl e-SBBJ and e-SBH)	18-Feb-25	6,34,60,04,763	6,34,60,04,763	Secured Creditor	Yes	No	No	7.41%	-	-	-	-	Please refer note 1 & 2
2	Punjab National Bank	17-Feb-25	2,31,42,43,098	2,31,42,43,098	Secured Creditor	Yes	No	No	2.70%	-	-	-	-	Please refer note 1 & 2
3	Union Bank of India	14-Feb-25 (Original) 02-Jun-25 (Revised)	2,00,03,79,446	2,00,03,79,446	Secured Creditor	Yes	No	No	2.34%	-	-	-	-	Please refer note 1 & 2
4	Bank of India	12-Feb-25 (Original) 03-Nov-25 (Revised)	3,33,64,23,332	3,29,11,89,884	Secured Creditor	Yes	No	No	3.84%	-	-	4,52,33,448	-	Please refer note 1 & 2
5	Indian Overseas Bank	18-Feb-25	1,50,71,26,339	1,50,71,26,339	Secured Creditor	Yes	No	No	1.76%	-	-	-	-	Please refer note 1 & 2
6	Bank of Baroda (e Vijaya Bank)	18-Feb-25	1,12,85,87,931	1,12,85,87,931	Secured Creditor	Yes	No	No	1.32%	-	-	-	-	Please refer note 1 & 2
7	ASREC (India) Ltd. - assignee of Karnataka Bank	18-Feb-25	1,11,84,08,513	1,11,84,08,513	Secured Creditor	Yes	No	No	1.31%	-	-	-	-	Please refer note 1 & 2
TOTAL			17,75,11,73,423	17,70,59,39,975		-	-		20.68%	-	-	4,52,33,448	-	

Notes:

1 Please note that information relating to books of accounts/Company's records including as per Companies Act, 2013/financing documents, audited financial statements along with notes and audit reports from Corporate Debtor are not fully available in respect of outstanding dues and application under section 19(2) of IBC has been filed by the RP before the Hon'ble NCLT for non-cooperation from the suspended Board and unavailability of information and the application is pending.

Please further note that the list of creditors is based on claims filed and submitted, and claim status and admitted amount of the claim are based on the available information, verification of the claim documents, additional clarifications/information and the documents which have been provided by the financial creditors.

2 Bank of India has submitted revised claim dated 03 November 2025 on account of its error in the computation/calculation as per email dated 24 November 2025. It may be noted that as per Regulation 13(1B), in the event that claims are received after the period specified under sub-regulation (1) of Regulation 12 and up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, the resolution professional, as the case may be, shall verify all such claims and categorise them as acceptable or non-acceptable for collation. As per above Regulation, same has been categorised as acceptable, verified and admitted.

3 The details of security interest as per claim documents is annexed as Annexure 1

Annexure 1

Security Details:

Particulars	Description
Primary	a) First mortgage and charge on the Project present and future movable and immovable assets, on pari-passu basis with other participating lenders. b) Assignment of all the Project contracts (including insurance policies, right, titles) to SBI/ Other lenders First charge on all the bank accounts of the Borrower related to the project through which the disbursement of term loan would be undertaken
Collateral	Second Charge on current assets of the project on reciprocal basis with other Working Capital Lenders.
Personal Guarantee	i) Mr. Manoj Jayaswal ii) Mr. Abhishek Jayaswal